
(2022) 08 UK CK 0088

In the Uttarakhand High Court

Case No : Writ Petition Criminal No. 1549 Of 2022

Rajvinder Kaur And Another

APPELLANT

Vs

State Of Uttarakhand SSP Udham Singh Nagar And Others

RESPONDENT

Date of Decision : 17-08-2022

Acts Referred:

Citation : (2022) 08 UK CK 0088

Hon'ble Judges : Vipin Sanghi, CJ;Ramesh Chandra Khulbe, J

Bench : Division Bench

Advocate : Bilal Ahmed, J.S. Virk

Final Decision : Disposed Of

Judgement

Ramesh Chandra Khulbe, J

1. In this petition, petitioners have prayed for the following relief(s): -

“(i) Issue a writ, order or direction in the nature of mandamus directing and commanding the respondent no.1 and 2 to provide adequate police protection to the petitioners from the respondent no. 3 to 7 who wants to do away with the life of petitioners in the name of family honour as petitioners have performed inter cast marriage against the wishes of respondent no.3 to 7 and other family members of petitioner no.1.

(ii) Issue any other order or direction which this Hon’ble Court may deem fit and proper in the circumstances of the case.

2. In the present case, both the petitioners belong to the same faith and are major. Both the petitioners were in love and they wanted to marry each other, so they left the house and have solemnized their marriage on 04.04.2022 as per Sikh rites and rituals at Gurudwara Committee Bahadurganj Bazpur, Udham Singh Nagar, Uttarakhand. The learned counsel for the petitioners submits that the petitioners have already made a representation on 16.08.2022 before the Senior Superintendent of Police, District Udham Singh Nagar-respondent no.1 for

protecting their lives, a copy whereof is annexed as Annexure No.4 to this Writ Petition, but nothing has been done as yet. Having been left with no other remedy, the petitioners have filed the present Writ Petition.

3. In that view of the matter, we hereby dispose of the Writ Petition by directing the Senior Superintendent of Police, District Udham Singh Nagar- respondent no. 1 to take a decision on the representation of the petitioners (Annexure No. 4) within 30 days from today. The Senior Superintendent of Police, District Uham Singh Nagar shall take information and intelligence from the SHO, Police Station- Gadarpur, District Udham Singh Nagar during the course of action whether further police protection is required or not. In the interregnum, the SHO, Police Station - Gadarpur, District Udham Singh Nagar shall provide necessary police protection for protecting the lives and liberty of the petitioners.

4. Let a free copy of this order be immediately handed over to Mr. J.S. Virk, the learned Deputy Advocate General for the State of Uttarakhand, for early compliance.

5. The Writ Petition is, hereby, disposed of.

6. In sequel thereto, all pending applications stand disposed of.

7. Urgent copy of this order be supplied to the learned counsel for the parties during the course of the day, as per Rules.